IN THE SUPREME COURT OF INDIA CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. 726 of 2025
(Arising out of SLP(Crl.) No.17918/2024)

VIPIN KUMAR APPELLANT(S)

VERSUS

STATE OF U.P. RESPONDENT(S)

ORDER

- 1. Leave granted.
- 2. Heard learned counsel for the parties.
- 3. The earlier bail application of the appellant was allowed by the High Court vide order dated 03.10.2023. However, the said order was set aside by this Court. Thereafter, the appellant applied afresh for bail before the High Court and the said application was rejected solely on the ground that Supreme Court of India while canceling the bail granted by the High Court, had not given any liberty to the appellant to file a fresh bail application.
- 4. There is no prohibition in filing a fresh bail application after the earlier was rejected or cancelled, if granted. This Court in canceling the bail application has not taken away the right of

the appellant to apply for bail afresh, if the circumstances permit.

- 5. Filing of a fresh bail application, once an earlier bail application has been rejected or if granted and thereafter cancelled is a matter of right and solely on the ground that the Apex Court had not permitted filing of the fresh bail application, the High Court was not justified in dismissing the bail application.
- 6. In view of the aforesaid facts and circumstances, the order impugned dated 31.05.2024 passed by the High Court rejecting the bail application of the appellant is hereby set aside and the matter is remanded to the High Court for decision afresh on merits.
- 7. The Criminal Miscellaneous Bail Application No. 13314 of 2024 be restored to its original file and number and may be decided afresh on its own merits.
- 8. The restored application be listed before the roster Bench of the High Court on 4th March, 2025 in the morning. The parties represented today before this Court shall be under an obligation to appear before the roster Bench to enable the Bench to fix a date for hearing.

- 9. The present appeal is disposed of in the above terms.
- 10. Pending application(s), if any, shall stand
 disposed of.

			J
[PANKAJ	MITHAL]		

NEW DELHI; FEBRUARY 13, 2025. ITEM NO.9 COURT NO.15 SECTION II

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) No. 17918/2024

[Arising out of impugned judgment and order dated 31-05-2024 in CRMBA No. 13314/2024 passed by the High Court of Judicature at Allahabad]

VIPIN KUMAR Petitioner(s)

VERSUS

STATE OF U.P. Respondent(s)

(IA No. 282199/2024 - EXEMPTION FROM FILING O.T.)

Date: 13-02-2025 This matter was called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE PANKAJ MITHAL HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Praveen Chaturvedi, AOR

For Respondent(s) Mr. Vikas Bansal, Adv.

Dr. Vijendra Singh, AOR

Ms. Apurva Mahndiyan, Adv.

Mr. Deepak Goel, Adv.

Mr. Krishana, Adv.

UPON hearing the counsel the Court made the following
O R D E R

- 1. Leave granted.
- 2. The present appeal is disposed of in terms of the signed order which is placed on the file.
- 3. Pending application(s), if any, shall stand disposed of.

(SNEHA DAS)
SENIOR PERSONAL ASSISTANT

(RAM SUBHAG SINGH)
ASSISTANT REGISTRAR